

श्री मनोहर लाल : अध्यक्ष महोदय,  
एक व्यवस्था का प्रश्न है।

हम जानना चाहते हैं कि आपने क्या इस तरह का कोई नियम बना दिया है कि प्रश्नोत्तर के समय एक मੈम्बर एक ही प्रश्न पूछ सकता है ?

MR. SPEAKER: I will tell you. You will please sit down. I shall explain the position, so that you may not get up everynow and then to put a question. If the hon. Members read the questions in advance, they will be able to put the supplementary where it is supposed to be very important.

Instead of that, if suppose, ten people get up and if suppose the same gentleman wants to put a supplementary, then what should I do with regard to others? Suppose you are in the Chair. If ten people get up and you call the same gentleman everytime, what will the other Members say about it? Therefore, I say, if the hon. Member reads the question in advance and puts a supplementary on a question where it is supposed to be very important, then that would be easier for me. I have to do justice to all members. If I call the same gentleman and not others, what will they think about me? I want to give a chance to others who are also hon. Members who are elected to this House to put a supplementary.

Therefore, that is the policy that I am following. Whether you like it or not, I shall follow that policy. Now no more discussion on this.

#### WRITTEN ANSWERS TO QUESTIONS

##### Consultancy Services of I.T.D.C.

\*81. SHRI GHULAM MOHAMMAD KHAN: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:—

(a) whether India Tourism Development Corporation has provided expertise for tourism plans of States;

(b) whether any State has shown interest in such consultancy services; and

(c) if so, brief facts thereof?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) and (b). Yes, Sir.

(c) The I.T.D.C. has been appointed by the Government of Jammu and Kashmir as Consultants for their entire publicity programme. Similarly, the Corporation has provided a certain amount of expertise in assisting tourism promotion plans of the Governments of Punjab, Himachal Pradesh, Rajasthan, Orissa, Maharashtra and Uttar Pradesh. In areas other than tourism promotion and publicity also, the Governments of Bihar, Rajasthan, Orissa, Punjab, Assam and Nagaland have shown interest in utilising the consultancy services of the Corporation. The nature and scope of consultancy services required by these Governments are still to be crystallised.

##### Memorandum from Indian Pilots' Guild

\*82. SHRIMATI AHILYA P. RANGNEKAR: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether Government have received any memorandum from the Indian Pilots' Guild recently; and

(b) if so, the reaction of Government thereto?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTAM KAUSHIK): (a) and (b). Some letters have been received from the Indian Pilots Guild regarding the re-instatement of three pilots of Air-India who were removed from service for their role in the 1974 strike in Air-India. Two of them have already been reinstated. The case against the third is *sub-judice*.